

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**Item No. 101**  
**(IB)-303(PB)/2019**

**IN THE MATTER OF:**

Satish Kumar Chhabra & Ors. .... Applicant/Petitioner  
Vs.  
EMAAR MGF Land Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 01.03.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner/Applicant: Mr. Varun Tandon, Mr. Piyush Singh, Advs.

For the Respondent: Ms. Varsha Banerjee, Ms. Juhi Bhambani, Advs.

**ORDER**

Learned counsel for the IRP has placed on record a copy of the order passed by Hon'ble Appellate Tribunal dated 28.02.2019 in Company Appeal (AT) (Insolvency) No. 107/2019 titled as Hadi Mohd Taher Badri v. Neeraj Gupta & Ors. wherein the Appellate Tribunal has seized of the affidavit filed on 22.02.2019 (at page 34 a copy of the order 01.02.2019 is annexed). Learned counsel for the applicant placed on record a copy of the order passed by Hon'ble Supreme Court in civil appeal vide dairy no. 6408 of 2019 which is arising out of the Company Appeal (AT) (Insolvency) No. 107/2019 pending before the Appellate Tribunal. The Hon'ble Supreme Court has granted status quo.

In view of the same, matters are adjourned to 09.04.2019.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

01.03.2019  
Aarti Makker